

Order no. 3 dt 30.3.99

Counter be filed by
four weeks, i.e. to 5/4/99.

Counter to OA
filed and copy
served.

Vice-Chairman
30.3.99
Member (J)

20.4.99

This matter has been listed to-day on a memo
filed by the learned counsel for the petitioner,
Shri K.C. Kamungo, who submits that in this O.A. his
prayer was for direction to respondents to dispose
of his earlier representation and representation
at Annexure-7, and for quashing Annexures-4 and 6.
It is submitted by him that he does not want to
press his prayer with regard to quashing of
Annexures-4 and 6. ^{As per} his prayer with regard to
disposal of his ^{earlier} representation and representation
at Annexure-7 have already been disposed of
by the respondents, by way of rejection. In view of
this, it is submitted by Shri Kamungo that the
application has become infructuous. Heard Shri Ashok
Mohanty, learned Sr. Counsel appearing on behalf
of respondents. In view of submissions made by
the learned counsel for the petitioner, the O.A.
is disposed of for having become infructuous.

Vice-Chairman
20.4.99
Member (J)

Memo filed
for appr. order.

Beach

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19.4.99

A copy of
the order
dt. 20.4.99 may
be given to
the counsels
for both sides.

gah
29/4

20/4/99
5-0